

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA No. 1219 of 2019 IN
DFR No. 2180 of 2019**

Dated : 8th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member**

In the matter of :

M/s Inland Power Ltd.

... Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s)

:

Mr. Anand K. Ganesan

Ms. Swapna Seshadri

ORDER

IA No. 1219 of 2019
(Application for urgent listing)

We have heard learned counsel for the Appellant/applicant. For the reasons set out in the application, list the matter on **10.07.2019**, subject to curing the defects, if any.

Application is disposed of.

(S. D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson